

(b) if so, the details thereof;

(c) the steps the Government have taken in this regard;

(d) whether any committee has been set up by the Central Electricity Authority to get into the whole affair; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) to (c). Central Assistance is provided to the State Governments and no special allocations are made to State Electricity Boards.

(d) and (e). No Sir, in view of reply to (a) to (c) above.

[*Translation*]

Share in Rihand Hydro Electric Power Project by Madhya Pradesh

8760. SHRI RAMESHWAR PATIDAR: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Madhya Pradesh which has 15 per cent share in Rihand hydro electric project in Uttar Pradesh is not being provided its share for the last many years;

(b) if so, the steps being taken by the Union Government to get its due share;

(c) whether Madhya Pradesh has been paid for its share of electricity utilised by Uttar Pradesh; and

(d) if not, the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE

MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) There is an agreement between Uttar Pradesh State Electricity Board and Madhya Pradesh Electricity Board for sharing of Power generated in the Rihand HE Project which provides that in the event of UPSEB's inability to supply due share of Rihand Power MPEB, UPSEB will compensate for such power drawl on agreed terms. The matter is to be resolved bilaterally between the State Government of Uttar Pradesh & Madhya Pradesh.

(c) According to Madhya Pradesh Electricity Board Uttar Pradesh State Electricity Board is not making payment of the amount of compensation due to Madhya Pradesh Electricity Board in lieu of its share of power in Rihand.

(d) The matter has been under discussions bilaterally between the two States from time to time and the matter was last discussed at the Chief Minister's level on 11.11.1988 The S. G. of Madhya Pradesh has proposed to take up the issue at the level of Central Zone Council.

[*English*]

Captive Power Plants

8761. SHRI RABIRAY: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether the Government of Uttar Pradesh has initiated talks with a foreign company (Asea Brown Bower) to set up captive power plants in industrial areas of the State; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE